NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 1133/2021 In C.P. (IB)/2295(MB)2018

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **30.04.2024**

NAME OF THE PARTIES: **AMERICAN EXPRESS BANKING CORP V/s SUNIL HITECH ENGINEERS LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1133/2021 –

1. Mr. Pulkitesh Dutt Tiwari, Advocate i/b Mr. Adarsh Tripathi, Advocate appeared for the NTPC.
2. Ms. Nandita Bajpai, Advocate appeared for the Liquidator.
3. Learned Counsel for the Applicant seeks some time to file rejoinder as Respondent has filed additional affidavit. One-week time granted.
4. Learned Counsel for the Applicant clarified that they are only pressing for amounts recoverable on account of clauses pertaining to Risks and Cost of the material supplied.
5. List this IA on **15.05.2024** for hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna